

श्री अश्वत्थ बिशारी ब.अपेयी : प्रभो यह भी पता नहीं लगा है कि सैंटर को टीम जाने में इतनी देर क्यों हो रही है ?

अध्यक्ष महोदय वाजपेयी अगर कोई ऐसा करे तो मेरी सभ्य में आता है, कम से कम आप ऐसा न करें ।

SHRI VASANT SATHE: May I seek one clarification through one question?

MR. SPEAKER: No, let him please sit down.

12.31 hrs.

RE RABI CROP IN BIHAR

श्री मानेश्वर प्रसाद यादव (कटिहार)
अध्यक्ष महोदय, मैं आर का ध्यान आट्ट करते हुए खाद्य तथा कृषि मंत्रो महोदय मे निवेदन करना चाहता हूँ कि बिहार मे किसानो की स्थिति बदनर हो रही है । यह रबी की बुवाई का प्रधान समय है, गत साल भरकर बाढ़ के कारण और इन बार उत्पन्न सुखाड के कारण किसानों की रीड की हड्डी टूट गई है । बिहार सरकार ने घोषणा की थी कि तिन खेती मे वर्षा के कारण धान की बुवाई नहीं हो सकेगी, उस में रबी की खेती की जाय, लेकिन मुझे दुःख के साथ कहना पडता है कि अभी तक (अव्यथान) . . . न बीज पहुंचाया जा रहा है और न खाद पहुंचा है । तिस का नतीजा यह हो रहा है कि बेघर-हाउम और एन०सी०आइ० के गोडउन से खानेवाला गेहूँ बीज के का में दिया जा रहा है और वह भी छोटे किसानों को मुहिया नहीं हो रहा है ।

मैं चाहता हूँ कि रबी का अधिक उत्पादन हो, इस के लिये केन्द्रीय सरकार विशेष ध्यान दे कर बिहार के किसानों के लिये बीज की शीघ्र व्यवस्था करें ।

12.32 hrs.

PAPERS LAID ON THE TABLE

Finance Accounts of Central Government for 1968-69

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of the Finance Accounts (Hindi version) of the Central Government for the year 1968-69. [Placed in Library. See No. LT-3870-A/72].

RE: CASHEW WORKERS IN KERALA

SHRI VAYALAR RAVI (Chirayinkil): I have already written to you a letter ..

MR. SPEAKER: He writes to me so many letters But he cannot raise it to-day I shall see to it tomorrow.

SHRI VAYALAR RAVI: We Kerala people are very much worried....

SHRI R. BALAKRISHNA PILLAI (Mavelikara): About 1½ lakhs of workers in the cashew factories of Kerala are affected. ..

MR. SPEAKER: I have allowed only Shri G. P Yadav today. I shall see to this later.

12.34 hrs.

RE: LAYING OF PAPERS ON THE TABLE OF THE HOUSE

SHRI JYOTIRMOY BOSU (Diamond Harbour): On the 27th instant, when I was holding myself in readiness to lay an authenticated document on the Table of the House, Mr. Deputy-Speaker repeatedly stated that the Speaker had not seen the notice, and therefore, the Deputy-Speaker was not in possession, or rather, he was in possession of only two papers, as far as my notices under rule 377 were concerned. This is not correct. Mr. Deputy-Speaker was wrongly briefed and in actual fact, three sheets of paper concerning two notices under rule 377 were in possession of Lok Sabha which I had given to them

before 10.30 a.m. You will agree that it is a very serious matter, and I would like your good self to give us a full clarification and a ruling in this regard.

MR. SPEAKER: The other day, when I was not present in the House, Shri Jyotirmoy Bosu had caused quite a good deal of headache to the Deputy-Speaker....

SHRI VIKRAM MAHAJAN (Kangra): He often does.

MR. SPEAKER: I have seen the proceedings about that particular document. He sent me two letters, but did not forward the disputed document or the document in question along with them; and in his own observations...

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): He did not send it....

MR. SPEAKER: I do not need his guidance at present.

SHRI RAJ BAHADUR: I only wanted to confirm the fact that he had not sent it, because he said that he had sent it.

MR. SPEAKER: I shall seek his guidance later on. He has just detracted me. Let him kindly not do it. I saw it in the morning. He said that he wanted to lay a certain paper on the Table of the House; he wrote a letter, but there was no enclosure along with it.

SHRI JYOTIRMOY BOSU: The enclosure came a little later.

MR. SPEAKER: Let him not misrepresent everything.

SHRI JYOTIRMOY BOSU: I beg your pardon. That is not correct. I never misrepresent anything. I say on my own responsibility, and it is in the proceedings, and I have given in writing...

MR. SPEAKER: Let him please sit down. He mentioned that he had sent it at 10.30 a.m. But again in the course of

his own observations in the proceedings, he has admitted that he had put it on the Table, or rather sent it only at 12 noon.

SHRI JYOTIRMOY BOSU: I talk about the notices, not about the enclosures....

MR. SPEAKER: There was no enclosure.

SHRI JYOTIRMOY BOSU: For one, there was, and for the other one, it was given at 12 noon.

MR. SPEAKER: The enclosure for the disputed one was given in the office only at 12 noon.

Now the rules are that such matters should come to the Speaker in the morning. I have repeated this a number of times in this House that they must come to the Speaker in the morning. Instead of resting the matter there, pestering the Deputy-Speaker and all that was not at all proper. The position was very clear. He himself stated that the enclosure was given at 12 noon. So I fail to understand what was the relevance of pressing this matter.

I do not approve of this practice that whenever anything goes wrong, you directly come down on the Officers. You could come to my office.

SHRI JYOTIRMOY BOSU: We have not come down on the officers.

MR. SPEAKER: This has never been the practice in this House that whenever anything goes wrong, you just come down right on us, without bringing anything to my notice. I had to go through the proceedings. I can lay it before any two members you choose and I will accept their decision. But it is a very wrong practice, if something goes wrong, to give it another shape and then take a lot of time of the House.

SHRI JYOTIRMOY BOSU: I object to this.

MR. SPEAKER: You may object.

SHRI JYOTIRMOY BOSU: I have not done any such thing. What you have stated is incorrect.

MR. SPEAKER: I am prepared to ask you to nominate any two members.

SHRI JYOTIRMOY BOSU: You send it to the Privileges Committee.

MR. SPEAKER: I will have to do it if this practice goes on. I will have to appoint two members to look into this case and I will go by their observations.

SHRI JYOTIRMOY BOSU: Let it be looked into.

MR. SPEAKER: I do not think we should go to these extremes.

Do not take the time of the House like this.

SHRI JYOTIRMOY BOSU: On a point of order under rule 369.

SHRI SHYAMNANDAN MISHRA
rose—

MR. SPEAKER: You may examine it yourself. I will lay it before you.

SHRI SHYAMNANDAN MISHRA (Begusarai): That is different. But I am only trying to put the matter straight. On that day, we were told by the hon. Deputy-Speaker that although the statement was received, which he wanted to lay on the Table, the forwarding letter was not received. That was the first observation made by the hon. Deputy-Speaker. Then the hon. member said: "I had sent in the letter. Where is my letter?" The Deputy-Speaker said: "Your letter is not to be found". Then he forwarded a copy of the letter to the Chair

SHRI ATAL BIHARI VAJPAYEE
rose—

MR. SPEAKER: Whatever it be, You both, you and Shri Vajpayee may examine it.

SHRI SHYAMNANDAN MISHRA: That is different. Kindly go through the record and point out whether it was like this or not.

श्री अटल बिहारी वाजपेयी : (ग्वालियर)
अध्यक्ष महोदय, यह मामला जुड़ा हुआ है, एक तो श्री ज्योतिबलु जी ने जो कागज दिये, उनका टेबल पर रखने का सवाल था। दूसरा सवाल यह उठा था कि उस में से कोट नही कर सकते। मेरा खयाल है कि उन्होंने कोट करने से भी मना किया है।

MR. SPEAKER: So far as laying it on the table is concerned, I am very clear that if it was relevant to the debate, there was no objection to it. I am quite clear about it; there is no objection at all. My grievance is that sometimes when the facts are not stated properly, it takes us a lot of time. The Deputy-Speaker feels aggrieved, we feel aggrieved, over it.

SHRI JYOTIRMOY BOSU: He said something different.

SHRI SHYAMNANDAN MISHRA: He told us a different story.

MR. SPEAKER: No, no

SHRI JYOTIRMOY BOSU: On a point of order

MR. SPEAKER: No point of order on it.

After all, he was in the Chair. If there was something to which he did not agree, you could make a submission. But do not make it a matter of headache.

It was brought to my notice. I will make it over to Shri Mishra and Shri Vajpayee; let them see the records and advise me on it.

SHRI JYOTIRMOY BOSU: On a point of order. I thank you for saying this. Let it be remitted to two hon. members you may choose. Let that be done.

MR. SPEAKER: You are also very welcome.

SHRI JYOTIRMOY BOSU: I respectfully submit that what you have stated is not correct, because the hon. Deputy-Speaker had said that because you were seized of it, it has not been allowed and so I cannot lay it on the

Table, not because it was irrelevant? He quoted rule 353 to say that it is incriminatory. It is a very serious matter. I am going to take it up again.

MR. SPEAKER: Order. I was not aware of what he said about this. But he said and all. I remember is that he did not give his ruling. He did not give his reply. He said he would refer it to the Speaker, and when it comes to me, I will discuss it. Normally, I will not withhold it if it was relevant to the debate, but the question is to see whether it is relevant to the debate, the matter under discussion. I would have straightaway allowed it if it was relevant. I do not think he made any remarks about it. He only said he would forward it to me. I have again verified it. The Secretary just told me and I remember it, and I personally remember it. I know the enclosure did not come. The letter did come.

SHRI JYOTIRMOY BOSU: It came at 12. But the notice was given at 10 O' clock. I have said that.

MR. SPEAKER: Let me know this. Will you consider any document he gives notice of—that a certain document has to be laid on the Table—fit to be laid on the Table? It should come to me in the morning. He writes a letter but does not send the document to me; and you are blaming the Chair for that. The Deputy-Speaker felt hurt over it.

SHRI JYOTIRMOY BOSU: I am not blaming.

SHRI VASANT SATHE (Akola): You cannot take cognizance of the document at all if it is not sent.

SHRI JYOTIRMOY BOSU: On a point of order. Your rule 369 even does not require giving notice of a document.

MR. SPEAKER: We do not want any notice under that rule. You yourself gave notice. If you had known this rule, why should you give notice? Do not confuse yourself.

SHRI JYOTIRMOY BOSU: Sardar Hukam Singh gave a ruling on this subject

which is very clear; he said that such a document would be laid on the Table. Now, I have been denied the opportunity. (*Interruptions*). Now, am I going to get the permission for laying the document on the Table or not?

MR. SPEAKER: No; I will have to examine it whether it is relevant to the debate or not. (*Interruptions*). Otherwise, any person can come and say it is relevant and say "I lay it on the Table of the House." I would not allow it. It must be first relevant to the subject. And then, about this document, whether that is valid or not, I have no objection to have it laid on the Table, but not on any occasion can it be laid.

SHRI SHYAMNANDAN MISHRA: Thank you. So, it can be laid on the Table.

MR. SPEAKER: Well I do not object to that, but not on any occasion. Not suddenly; not that some day, during some other debate or question, one could come and say, "This is the document." (*Interruptions*).

SHRI JYOTIRMOY BOSU: Sir, a clarification, if you could allow me.

MR. SPEAKER: No more clarification.

SHRI JYOTIRMOY BOSU: Sir, on an Appropriation Bill, if an expenditure item of the State Government cannot be laid, when can it be laid, Sir? It has to be laid at the time of the Appropriation Bill. Why do you want more time? I can do it tomorrow.

MR. SPEAKER: The mere name 'Appropriation' does not make everything as appropriation.

SHRI JYOTIRMOY BOSU: Anything under the sun.

MR. SPEAKER: It does not make everything as appropriation.

SHRI JYOTIRMOY BOSU: Let it be examined by the Committee and let them see how relevant it is (*Interruptions*).

SHRI SHYAMNANDAN MISHRA: Here is a concrete case before the Chair. The hon. Member wanted to refer to a document. He said that it had relevance; it was a relevant document. So, you will have to give a ruling on it.

MR. SPEAKER: I will have to examine it.

SHRI SHYAMNANDAN MISHRA: He had sent notice. It is a very important document.

MR. SPEAKER: I will have to see. The enclosure was not sent.

SHRI JYOTIRMOY BOSU: I am sorry. The enclosure was sent at 12 O' clock. The notice was given at 10. The enclosure was given at 12 O' clock. You had the lunch-break. (*Interruptions*).

MR. SPEAKER: Order, order. Will you please sit down?

12.44 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1972, and transmitted to the Rajya Sabha for its recommendations and to

state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 5 Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 23rd November, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Cinematograph (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1972."

(iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Apprentices (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1972."

(v) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 28th November, 1972."

(vi) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Authorised Translations (Central Laws) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1972."